

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 2233  
TO BE ANSWERED ON 6<sup>TH</sup> MAY, 2016  
RAGGING IN MEDICAL COLLEGES**

**2233. SHRI ASHOK MAHADEORAO NETE:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has taken note of rising incidences of ragging in medical colleges across the country and if so, the details thereof;
- (b) the number of cases of ragging and death of students caused thereby reported in the medical colleges in the country along with the action taken/proposed to be taken by the Government thereon during each of the last three years, college-wise;
- (c) whether the Government has framed any regulations to curb the menace of ragging in medical colleges; and
- (d) if so, the details thereof along with the measures taken by the Government for their strict enforcement?

**ANSWER  
THE MINISTER OF HEALTH AND FAMILY WELFARE  
(SHRI JAGAT PRAKASH NADDA)**

(a) & (b): Number of cases reported/received by Medical Council of India (MCI) for ragging during the last three years is as under:-

- (i) 2013-14 - 23
- (ii) 2014-15 - 21
- (iii) 2015- 16 - 14

Two cases of deaths have also been reported.

(c): The MCI, with the approval of Central Government, notified the Medical Council of India (Prevention and Prohibition of Ragging in Medical Colleges/Institutions) Regulations, 2009 to curb the menace of ragging in medical colleges.

(d): Action taken by MCI with regard to ragging:-

- I. The MCI has created an anti-ragging Cell headed by a Nodal Officer to look after the work relating to anti-ragging cases.
- II. The Executive Committee members are deputed to enquire into the cases of ragging in different medical colleges in India.
- III. MCI, vide circular dated 09/9/2015, has requested all the medical colleges to provide information before starting the fresh batch (2015-16) of admissions, w.r.t. anti-ragging committee composition, number of incidences of ragging reported and action taken, number of FIRs lodged and punishments awarded. Also, to include specific information on anti-ragging in admission brochures / prospectus / booklets.
- IV. MCI has also forwarded the format of the Poster and hoardings provided by the University Grants Commission (UGC) to be placed in different parts of the colleges/institutes, in front of the administration building and each hostel of the institute.
- V. The Council invited the attention of all the medical colleges/institutes to UGC & MCI (Prevention and Prohibition of Ragging in Medical Colleges/Institutions) Regulations, 2009 under clause 6.1.4 & 6.1.5 to make it compulsory for each student and every parent to submit an online undertaking every academic year.
- VI. To further broaden the definition of ragging and the scope of the application of the "Prevention and Prohibition of Ragging in Medical Colleges/Institutions) Regulations, 2009", the same have been amended recently on 23.03.2016.